

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No.07 of 2019 in  
Company Appeal (AT) (Insolvency) No. 552 of 2018**

**IN THE MATTER OF:**

**Gandhar Oil Refinery (India) Ltd. ...Appellant**

**Versus**

**Raghu Rama Krishna Raju & Anr. ...Respondents**

**Present:**

**For Appellant: Mr. Sanjay Hegde, Senior Advocate with Mr. Nithin Saravanan, Ms. Ridhima Malhotra, Ms. Priyadarshini and Ms. Arunima Singh, Advocates.**

**For Respondents: Mr. Anirudh Wadhwa, Mr. Bhargav Thali, Advocates for R-1  
Mr. Alok Dhir and Ms. Varsha Banerjee, Advocates for Intervenor**

**With**

**Contempt Case (AT) No.08 of 2019 in  
Company Appeal (AT) (Insolvency) No. 553 of 2018**

**IN THE MATTER OF:**

**Gandhar Oil Refinery (India) Ltd. ...Appellant**

**Versus**

**Raghu Rama Krishna Raju & Anr. ...Respondents**

**Present:**

**For Appellant: Ms. Ridhima, Ms. Priyadarshini and Ms. Arunima Singh, Advocates  
Mr. Tariq, Legal Officer**

**For Respondents: Mr. Anirudh Wadhwa, Mr. Bhargav Thali, Mr. Yogesh Kr. Jagia and Ms. Sumedha Chadha, Advocates for R-1  
Mr. Alok Dhir and Ms. Varsha Banerjee, Advocates for Intervenor**

**O R D E R**

**(Through Virtual Mode)**

**20.11.2020** Heard Mr. Sanjay Hegde, learned Senior Counsel representing the applicant in part. Hearing remained inconclusive.

List both the matters 'for further hearing' on **7<sup>th</sup> January, 2021** at 2.00 P.M. In the meantime, learned counsel for the parties shall be at liberty to file short written submissions, not exceeding two pages, supported by the relevant case laws.

Pendency of these Contempt Petitions would not preclude Respondents from complying with the 'Settlement Terms' recorded by this Appellate Tribunal and incorporated in the order dated 30<sup>th</sup> January, 2019.

Respondent No. 1 shall appear in person on the next date of hearing.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Justice Anant Bijay Singh ]**  
**Member (Judicial)**

**[ Shreasha Merla ]**  
**Member (Technical)**

/ns/gc/

**Contempt Case (AT) Nos.07 and 8 of 2019 in**  
**Company Appeal (AT) (Insolvency) Nos. 552 and 553 of 2018**